

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 546/MP/2020

Coram:

Shri P.K. Pujari, Chairperson

Shri I.S. Jha, Member

Shri Pravas Kumar Singh, Member

Date of order: 15th July, 2021

In the matter of:

Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of Petitioner No 1 in favour of Petitioner No. 2 / Security Trustee pursuant to the amended and restated Facility Agreement dated 12.10.2020 executed between Petitioner No. 1, REC Limited/ Lender's Agent and the Lenders, by way of mortgage/ hypothecation/ assignment on project assets for benefit of the Lenders, and for their subsequent transferees, assignees, novatees thereof and any refinancing lenders to the Project, for development, construction and operation of the independent transmission project for "WRSS-21 (Part-B) – Transmission System strengthening for reliving over loadings observed in Gujarat Intra-state system due to RE injections in Bhuj-PS.

And

In the matter of

Lakadia-Vadodara Transmission Project Limited
F-1, The Mira Corporate Suite
1&2, Ishwar Nagar
New Delhi-110 065

Catalyst Trusteeship Limited
GDA House, First Floor,
Plot No. 85, S. No. 94 & 95,
Bhusari Colony (Right), Kothrud
Pune – 411 038

....Petitioners

Versus

Adani Green Energy (MP) Limited
Adani House, Nr. Mithakhali Six Roads,
Navrangpura Ahmedabad-380 009 and two others

...Respondents

ORDER

In order to rectify typographical error, following CORRIGENDUM order is being issued:

(b) In 10th line of paragraph 22, after the word 'hypothecation', the word '/mortgage' shall be added.

2. All other terms of the order dated 5.6.2021 remain unchanged.

Sd/-
(P.K.Singh)
Member

sd/-
(I.S.Jha)
Member

sd/-
(P.K. Pujari)
Chairperson